

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.203  
**CP(IB)/208(AHM)2022**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Narendra Kumar Bhimsen Goyal  
V/s  
Bank of Baroda

.....Applicant

.....Respondent

**Order delivered on: 01/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Tirth Nayak, Adv.  
For the RP : Mr. Neel Vasant, Adv.  
For the Respondent : Ms. Nalini Lodha, Adv.

**ORDER**

Yet copy of report is not served upon the Financial Creditors as well as Corporate Debtor. Resolution Professional is directed to serve copy of report upon Financial Creditors and respondent. Respondent and Financial Creditors are directed to file reply within one-week.

List for further consideration on 23.02.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**